

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**CP 627/2016 In
OA No.242/2015**

New Delhi this the 9th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

1. Association of Doordarshan Programme Production Personnel Through its' President Shri Umesh Mishra 18/3, Uday Shankar Sarani, Golf Green Kolkata – 700095
2. Sanjeev Soni, S/o Late Shri P.M. Soni Working as Programme Executive (in-situ) CPC, Delhi R/o H-4/88, Bangali Colony, Mahavir Enclave Palam, New Delhi-45
3. Sukanta Sengupta, S/o Late Shri O.R. Sengupta Working as Programme Executive (in-situ) DDK, Kolkata R/o 52/50, J. K. Roy Lane, Halisahar-743 134
4. R.K. Verma, S/o Shri N.P. Verma Working as Programme Executive (in-situ) CPC, Delhi R/o C/236, Minto Road Complex, New Delhi-2Petitioners

(By Advocate : Shri Yogesh Sharma)

Versus

1. Sh. Ajay Mittal, Secretary, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi
2. Sh. F. Sheheryar, Director General, All India Radio, Akashvani Bhawan, Sansad Marg, New Delhi.Respondents

(By Advocate : Shri Rajeev Sharma)

O R D E R (ORAL)**By : V. Ajay Kumar, Member (J)**

When this matter was taken up for hearing, learned counsel for the respondents submitted that the orders of this Tribunal in O.A No. 242/2015 have already been stayed by the Hon'ble High Court of J & K in SWP No. 1853/2016 dated 24.11.2016. A copy of which is filed along with their short reply.

2. In the circumstances, in view of the stay orders of the Hon'ble High Court of J & K, the instant C.P. is closed. Notices issued to the alleged contemnors are discharged. However, the petitioners are at liberty to avail remedies, in accordance with law, once the stay is vacated or the S.W.P is finally decided. No costs.

(P. K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

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